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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 432 OF 1991

DATE OF DECISION: AUGUST 16, 1993

Shri Gouranga Behera ... Applicant

- Versus -

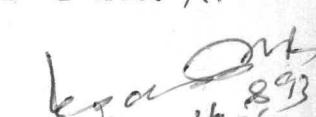
Union of India & others ... Respondents

(For Instructions)

1. Whether it be referred to the reporters or not? *NO*
2. Whether it be circulated to all Benches of the Central Administrative Tribunals or not? *NO*


(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

16 AUG 93


(K. P. ACHARYA)
VICE-CHAIRMAN

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CUTTACK BENCH: CUTTACK

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Shri Gouranga Behera ... Applicant
versus

Union of India & Others ... Respondents

For the Applicant ... M/s Devanand Misra,
Deepak Misra,
R. N. Naik, A. Deo,
B. S. Tripathy,
Advocates.

For the Respondents ... Mr. Aswini Kumar Misra,
Sr. Standing Counsel (CAT)

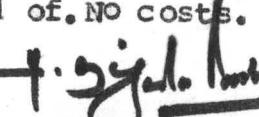
C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN
A N D
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K. P. ACHARYA, V.C.

Candidature of several persons was considered for the post of Extra Departmental Branch Postmaster of Kusudiha Branch Post Office in the district of Balasore. Petitioner has not been selected but Opposite Party No. 5 has been selected for the post in question. Hence this application has been filed with a prayer to quash the appointment of Opposite Party No. 5. We find no illegality to have been committed in the matter of appointment of Opposite Party No. 5 by the Opposite Parties and therefore, we do not feel inclined to quash the appointment of Opposite Party No. 5. This order is passed after hearing Mr. B. S. Tripathy learned counsel for the petitioner and Mr. Aswini Kumar Misra, Senior Standing Counsel (CAT). Thus, the application is accordingly disposed of. No costs.



MEMBER (ADMINISTRATIVE) 16 AUG 93

Central Admin. Tribunal
Cuttack Bench/K. Mohanty/16.8.93

VICE-CHAIRMAN

16-8-93

